Government run educational institutions also as has been suggested by the Minister of State for Human Resource Development, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes Sir. A copy of the advertisement issued which *inter-alia* contains relevant details of the posts, eligibility criteria, process of selection etc. is given in the Statement. [Refer to the Statement Appended to the Answer to USQ No. 265 (Part (a) and (b))].

(c) No such proposal has been made by the Ministry of Human Resource Development.

Election for board of Kendriya Bhandar

- 272. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:
- (a) whether the Board of Kendriya Bhandar has, without amending bye-laws, enforced condition that the member(s) whose relatives are doing business with Kendriya Bhandar can not contest elections for the post of Delegate/Director/Chairman;
- (b) if so, the details of provisions of MSCS Act, 2002 and bye-laws of Kendriya Bhandar which prohibit the member(s) of Kendriya Bhandar from contesting elections;
- (c) whether CWO, DoPT has received a complaint in this regard from MPs and if so, the action taken thereon; and
- (d) whether the disqualified directors of Kendriya Bhandar can participate in Board meetings and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The General body in its meeting dated 19.09.2010 had approved conduct rules for Delegates, Directors and the Chairman. As a corollary, it was decided in a subsequent meeting dated 10.03.2012 of the Board of Directors that no member will accept any allocated position in Kendriya Bhandar if any of his family member/close relatives are doing business with Kendriya Bhandar. This condition is made applicable with the honorable intention to avoid Conflict of Interest and is equally applicable to all members of the society. However, necessary changes in the Bye-laws have not been done.

(c) Yes, CWO has received a VIP reference from Shri Ram Kumar Kashyap,

MP, Rajya Sabha in this regard. A suitable reply has been sent to the Hon'ble MP.

(d) The election of four delegates, two Directors and Chairman was challenged and the Hon'ble Arbitrator, appointed by Central Registrar of Cooperative Societies, has set aside their election. The matter was brought to the notice of Hon'ble High Court who have, *vide* their order dated 10.07.2018, ordered that unless enforcement of Arbitrary Award is stayed, it is enforceable under Section 36 of the Arbitration and Conciliation Act, 1996.

Procedure for purchase of goods in Kendriya Bhandar

- 273. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2811 given in the Rajya Sabha on the 10th August, 2017 and state:
- (a) whether Kendriya Bhandar has till date not laid down any specific detailed procedures for purchase of goods and if so, the reasons therefor;
- (b) whether the Executive Committee of Kendriya Bhandar is procuring goods arbitrarily without obtaining approval of the Board; and
- (c) when the Kendriya Bhandar would lay down a specific detailed procedure for purchase of goods?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (c) Kendriya Bhandar had a purchase policy formed in 2003, amended in 2007 and further amended from time to time. As marketing is a dynamic, evolving process, Kendriya Bhandar is in the process of making fresh guidelines (Purchase Policy) for which Committee of Directors of Kendriya Bhandar has been constituted and the recommendations of the Committee will be placed before the Board of Kendriya Bhandar for consideration accordingly.

(b) No Sir. As per the Bye Law No.26 (i), Executive Committee has the power to lay down broad guidelines to carry on the business of the Society, subject to general direction of the Board of Directors and the General Body.

New RTI rules

- 274. SHRI T. G. VENKATESH: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Government propose to amend Rule 15 in the RTI Rules which gives more powers to CIC to assign any RTI appeal;